

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 58/TT/2017**

Subject : Determination of transmission tariff for 13 assets under System Strengthening-XXIII in Southern Region for the 2014-19 tariff period.

Date of Hearing : 8.5.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Limited and 15 others

Parties present : Shri Vivek Kumar Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri V.P. Rastogi, PGCIL

**Record of Proceedings**

The representative of petitioner made following submissions during the hearing:-

- (a) All the assets except Asset-XII have been put into commercial operation. The revised anticipated COD of Asset XII is June, 2018.
- (b) With respect to assets V (a), V (b) and VI which is replacement of 7 X 167 MVA, 400/220 kV ICTs with 2 X 500 MVA ICT at Somanhalli Sub-station and replacement of 1X 50 MVAr Bus reactor with 1X 125 MVAr Bus reactor at 400/220 kV Narendra Sub-station, the replaced ICT and Bus reactor shall be maintained as regional spare as discussed and agreed in the Standing Committee Meeting and SRPC meeting and no asset has been de-capitalised.
- (c) With respect to Asset XII and XIII i.e. procurement of 1 nos. 500 MVA, 765/400 kV Regional Spare ICTs at Raichur and at Thiruvallur were originally approved as a regional spare by RPC and are implemented as spare.
- (d) The information sought by the Commission vide ROP dated 18.1.2018 has been filed vide affidavit dated 9.3.2018.



2. The Commission observed that the petitioner's claim for tariff in respect of Asset V (a), V (b) and VI would be decided after the Committee set up for evolving norms for regional spares comes to a definite finding. It was further observed that final tariff would be granted for nine assets except for Assets V (a), V (b), VI, XII and XIII.

3. After hearing the petitioner, the Commission reserved the order in the petition.

By order of the Commission

**Sd/-**

(T. Rout)  
Chief (Law)

